

SCHEDULE I - FORM A**PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DCS BPO PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	DCS BPO PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	09/01/2003
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	REGISTRAR OF COMPANIES- CHENNAI
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U72200TN2003PTC050166
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	NO.1, 15TH CROSS STREET, SHASTRI NAGAR, ADAYAR, CHENNAI- 600020, TAMIL NADU.
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	1 ST JUNE 2022
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	MR.M.D.SELVARAJ 35, MAYFLOWER AVENUE, BEHIND SENTHIL NAGAR, SOWRIPALAYAM ROAD, COIMBATORE - 641028 EMAIL: mds@mdsservices.in PHONE : 0422-2318780, 0422-2316755 MOBILE : +919894030535 REGISTRATION NUMBER: IBBI/IPA-N00080/2017-18/10211
8.	LAST DATE FOR SUBMISSION OF CLAIMS	1 ST JULY 2022

Notice is hereby given that the DCS BPO Private Limited has commenced voluntary liquidation on 1st June 2022.

The stakeholders of DCS BPO Private Limited are hereby called upon to submit a proof of their claims, on or before 1st July 2022, to the liquidator at the address mentioned against item 7. The proof of claims is to be submitted by way of the following specified forms;

Form B – Claim by Operational Creditors

Form C – Claim by Financial Creditors

Form D - Claims by Workmen and Employees

Form E – Claims by Authorised Representatives of Workmen and Employees

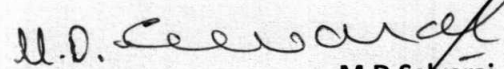
Form F - Claims by other Stakeholders

The financial creditors shall submit their proof of claims by electronic means only on the Email address mentioned against item 7. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties. The aforesaid Forms are available on the website www.ibbi.gov.in of Insolvency and Bankruptcy Board of India.

Date : 3rd June 2022

Place: Coimbatore


M.D.Selvaraj

Liquidator

Reg. No.: IBBI/IPA-N00080/2017-18/10211



बैंक ऑफ बड़ौदा
Bank of Baroda

VIJAYA **DENA**

GP ROAD BRANCH

No.105, GP Rd, Anna Salai, Royapettah, Chennai,
Tamil Nadu 600002. Ph: 044-28601285, 28600417
Mail : DBMOUN@bankofbaroda.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

APPENDIX- IV-A (See proviso to Rule 6 (2) & 8 (6))

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) & 8(2) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s), Mortgagor (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, possession of which has been taken by the Authorised Officer of Bank of Baroda, Secured Creditor, will be sold on **"As is where is", "As is what is", and "Whatever there is" "Without recourse"** basis for recovery of dues in below mentioned account/s. The details of Borrowers/ Mortgagor/ Guarantors/ Secured Asset/s/ Dues/Reserve Price/Auction date & Time, EMD and Bid Increase Amount are mentioned below

Name & Address of Borrower/s / Guarantor/ Mortgagor/s : (1) Mr.M.Maheswaran (Borrower), 38/21 Ammaiappan Lane, Royapettah, Chennai-14; (2) Mrs.M.Shakthi Priya (Borrower), 38/21 Ammaiappan Lane, Royapettah, Chennai-14; (3) Mr.G.Magesh (Borrower), 38/21 Ammaiappan Lane, Royapettah, Chennai-14; (4) Mrs.Bharathi.M (Guarantor), 38/21 Ammaiappan Lane, Royapettah, Chennai-14.	Status of Possession : Symbolic
---	---

Total Dues : Rs.56,57,590.29 as on 31-05-2022 plus interest and other charges thereon from 01-06-2022	
---	--

Detailed description of the immovable property: Mrs.Bharathi.M and Mr. M.Maheswaran (Joint Owners) :
SCHEDULE OF PROPERTY : All that part and parcel of Northern portion of house(Super built up area as per site in ground floor, 1190.75 Sq.ft), ground and premises at no 4 (Old No 25) as per Patta Municipal Door No 38/21; Pachiappa Naicken street also known as Ammaiappa Mudali Lane, Royapettah, Chennai 600 014 situated in OS No 350 P.S No 97, C.C No 1450, measuring North to South: 30 feet, East to West: 68 feet, in all measuring an area of 2040 sq.ft **Bounded on the North:** Kottivakkam Doraisamy Pillai's House and site, On the East by: Pachiappa Naicken Street also known as Ammaiappa Mudali street, On the South by: Late Mr.G.Madhavan's other property, On the West by: House in S.No.96 and lying within the registration Sub-district Joint I and District Chennai Central.

RESERVE PRICE	₹ 1,79,10,000/-	EMD	₹ 17,91,000/-	BID INCREMENT AMOUNT	₹ 1,00,000/-
----------------------	------------------------	------------	----------------------	-----------------------------	---------------------

DATE & TIME OF E-AUCTION :	23.06.2022 at 2 pm to 6 pm; with unlimited auto extension of 5 minutes each, till sale is concluded
--	---

Property Inspection Date & Time	16.06.2022 (Time 2.00 PM to 6.00 PM)
---	--

For detailed terms and conditions of sale, please refer to the link provided in <https://www.bankofbaroda.in/e-auction.htm> and <https://bapi.in>. Also, prospective bidders may contact the authorized officer **Mr.V.Raj Shekhar** on Mobile No. 95973 11199

Date : 01.06.2022, Place: Chennai	Authorised Officer, BANK OF BARODA
---	--

 TCM LIMITED		CIN: L24299KL1943PLC001192 Regd. Office: 28/2917, Aiswarya, Ponnett Temple Road,Shanthi Nagar, Kadavanthra, Cochin - 682020							
STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE YEAR ENDED 31-05-2022									
Sl. No.	Particulars	CONSOLIDATED				STANDALONE			
		Quarter ended 31-03-2022	Corresponding 3 months ended in the previous year 31-03-2021	Year to date figures for the year ended 31.03.2022	Year to date figures for the previous year ended 31.03.2021	Quarter ended 31-03-2022	Corresponding 3 months ended in the previous year 31-03-2021	Year to date figures for the year ended 31.03.2022	Year to date figures for the previous year ended 31.03.2021
		Audited	Audited	Audited	Audited	Audited	Audited	Audited	Audited
1	Sale of Products	135.63	280.44	355.45	425.00	135.63	280.44	345.67	425.00
2	Other Income	50.58	38.20	88.52	123.45	50.58	38.20	88.25	123.45
3	Total Income	186.21	318.64	443.97	548.45	186.21	318.64	433.92	548.45
4	Expenses	-	-	-	-	-	-	-	-
	a) Cost of material consumed	-	-	-	-	-	-	-	-
	b) Purchase of stock-in-trade	61.29	183.06	227.99	277.73	61.29	183.06	227.99	277.73
	c) Changes in inventories of finished goods work-in progress and stock-in trade	53.63	(30.27)	9.13	(90.06)	53.63	(30.27)	9.13	(90.06)
	d) Employee benefits expenses	32.05	42.07	170.61	107.27	16.54	22.67	62.66	55.96
	e) Depreciation & Amortisation expense	14.59	1.65	17.30	3.09	1.11	0.75	3.79	2.19
	f) Finance Cost	0.19	-	0.43	-	0.18	-	0.25	-
	g) Other expenses	181.66	155.74	348.83	219.69	171.37	135.39	278.51	186.39
5	Total Expenses	343.41	352.25	774.29	517.72	304.12	311.60	582.33	492.21
	Profit/(Loss) before tax (III-V)	(157.20)	(33.61)	(330.32)	30.73	(117.91)	7.04	(148.41)	116.24
6	Tax expenses	-	-	-	-	-	-	-	-
	a) Current Tax	-	18.00	-	18.00	-	18.00	-	18.00
	b) Deferred Tax	0.21	(0.89)	0.21	(0.89)	-	-	-	-
7	Profit/(Loss) for the period	(157.41)	(52.50)	(330.11)	11.84	(117.91)	(10.96)	(148.41)	98.24
8	OTHER COMPREHENSIVE INCOME	-	-	-	-	-	-	-	-
	a) Net changes in fair values of investments carried at fair value through OCI-Gain/(Loss)	-	-	-	-	-	-	-	-
9	Total Comprehensive Income	-	-	-	-	-	-	-	-
	Earnings per Equity Share (EPS) (Nominal Value of share Rs.10) (1) Basic	(4.63)	(1.54)	(9.70)	0.35	(3.47)	(0.32)	(4.37)	2.89
	(2) Diluted	(4.63)	(1.54)	(9.70)	0.35	(3.47)	(0.32)	(4.37)	2.89

Note:- The above is an extract of the detailed format of Quarterly consolidated Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarterly Results are available on the Stock Exchange websites www.tcmlimited.in

On Behalf of Board of Directors
Joseph Varghese
 (DIN - 00085755)
 Managing Director

30-05-2022
 Ernakulam

JANA SMALL FINANCE BANK
(A scheduled commercial bank)

Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Off Domlur, Koramangla Inner Ring Road, Next to EGL Business Park, Challaghatta, Bangalore-560071. Regional Office: Divyashree Chambers, #11, O'Shaughnessy Road, 5th Floor, "A" Wing, Off Langford Road, Shanthi Nagar, Bengaluru-560025.

DEMAND NOTICE UNDER SECTION 13(2) OF SARFAESI ACT, 2002.

Whereas you the below mentioned Borrower/s, Co-Borrower/s, Guarantor/s and Mortgagor/s have availed loans from **Jana Small Finance Bank Limited**, by mortgaging your immovable properties. Consequent to default committed by you all, your loan account has been classified as **Non performing Asset**, whereas **Jana Small Finance Bank Limited** being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued **Demand notice** calling upon the Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgagor/s as mentioned in column No.2 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice, but the notices could not be served on some of them for various reasons.

Sr. No.	Name of Borrower/ Co-Borrower/ Guarantor/ Mortgagor	Loan Account No. & Loan Amount	Details of the Security to be enforced	Date of NPA & Demand Notice date	Amount Due in Rs. / as on
1	1) Mr. Uthayakumar M., 2) Mrs. V. Shobha T.	Loan Account No. 48029420000086 Rs.14,33,492/-	Schedule-II - Details of Secured Assets - Mortgaged Immovable Property: All that Piece and parcel of property in Krishnagiri District, Krishnagiri Registration District, Kelamangalam Sub Registration District, Hosur Taluk, Onnalvadi Village, Sy.No.617/1, Dry Ext. Hec.0.5.05, Asst. Rs.1.26p & No.617/1, Dry Ext. Hec.0.7.24, Asst. Rs.0.55np, 814 sq.ft. Plot No.18A bounded on: East by: Survey No.617/2 Land, West by: Plot No.18, North by: 20. f road, South by: Plot No.16.	Date of NPA: 08/02/2022 Demand Notice Date: 15/03/2022	Rs.15,23,603.88 (Rupees Fifteen Lakh Twenty Three Thousand Six Hundred Three and Eighty Eight paise only) as of 06-03-2022
2	1) M/s. H. M. S. Furnitures #4, 2) Mr. Aslambasha, 3) Mrs. A. Reegana	Loan Account No. 31688640000195 Rs.90,00,000/-	Schedule-II - Details of Secured Assets - Mortgaged Immovable Property: All that piece and parcel of the immovable property bearing In Krishnagiri District, Krishnagiri, Registration District, Shoolagiri Sub Registration District, Shoolagiri Taluk, Shoolagiri Village, in Survey No.58/2A1, Dry Ext. Hec.1.56.0 land in Sub Division Sy. No.58/2A1A, Dry Ext. Hec.1.39.5, Asst.Rs.4.74 bounded by: East: Land belongs to Murali, West: In the same Survey Number Remaining land, North: 18-20 feet common road, South: Burial Ground. Within these boundaries measuring: East to West: 18 feet, North to South: 40 feet. Totally measuring an extent of 720 Sq.feet land with RCC house. The Property comes under Village Panchayat limits of Shoolagiri and Union Council of Shoolagiri. The property comes under new sub division Sy.No.58/48.	Date of NPA: 04/05/2022 Demand Notice Date: 19/05/2022	Rs.89,14,801.93 (Rupees Eighty Nine Lakh Fourteen Thousand Eight Hundred One and Ninety Three paise as of 19.05.2022

Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgagor as mentioned in Column No.2, calling upon them to make payment of the aggregate amount as shown in column No.6, against all the respective Borrower/ Co-Borrower within **60 days** of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.6. It is hereby made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, **Jana Small Finance Bank Limited** shall be constrained/entitled to take appropriate action for enforcement of security interest upon properties as described in Column No.4. Please note that this publication is made without prejudice to such rights and remedies as are available to **Jana Small Finance Bank Limited** against the Borrower/s/ Co-Borrower/s/ Guarantor/s/ Mortgagors of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.

Date: 02.06.2022, Place: Krishnagiri

Sd/- Authorised Officer, For Jana Small Finance Bank Limited

EAST COAST RAILWAY
Tender Notice No. WAT-TRS-OT-03-2022-23
Name of the work: PU (POLYURETHANE PAINT) PAINTING FOR ELECTRIC LOCOMOTIVES FOR A PERIOD OF TWO (02) YEARS AT ELECTRIC LOCO SHED VISAKHAPATNAM.
Tender Value: ₹1,01,87,641.05, EMD: ₹2,00,900/-
Cost of Tender Form: ₹5,900/-
Completion Period of the work: Two Years.
Date & time of Tender Closing: 20.06.2022 at 1500 hrs.
Complete details & tender document will be available at <http://www.irops.gov.in>
Sr. Divisional Electrical Engineer (TRS)/
PR-149/N/22-23 Visakhapatnam

SCHEDULE I FORM A PUBLIC ANNOUNCEMENT (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017) FOR THE ATTENTION OF THE STAKEHOLDERS OF DCS BPO PRIVATE LIMITED	
1. NAME OF CORPORATE PERSON	DCS BPO PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE PERSON	09/01/2003
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/ REGISTERED	REGISTRAR OF COMPANIES- CHENNAI
4. CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U72200TN2003PTC050166
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	NO.1, 15TH CROSS STREET, SHASTRI NAGAR, ADAYAR, CHENNAI- 600020, TAMIL NADU.
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	1st June 2022
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	MR.M.D.SELVARAJ 35, MAYFLOWER AVENUE, BEHIND SETHIL NAGAR, SOWRIPALAYAM ROAD, COIMBATORE - 641028 EMAIL: mds@mddsservices.in PHONE : 0422-2318780, 0422-2316755 MOBILE : +919894030535 REGISTRATION NUMBER: IBBI/IPA-N00080/2017-18/10211
8. LAST DATE FOR SUBMISSION OF CLAIMS	1st JULY 2022

Notice is hereby given that the DCS BPO Private Limited has commenced voluntary liquidation on 1st June 2022.

The stakeholders of DCS BPO Private Limited are hereby called upon to submit a proof of their claims, on or before 1st July 2022, to the liquidator at the address mentioned against item 7. The proof of claims is to be submitted by way of the following specified forms;

Form B – Claim by Operational Creditors
Form C – Claim by Financial Creditors
Form D - Claims by Workmen and Employees
Form E – Claims by Authorised Representatives of Workmen and Employees
Form F - Claims by other Stakeholders

The financial creditors shall submit their proof of claims by electronic means only on the Email address mentioned against item 7. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties. The aforesaid Forms are available on the website www.ibbi.gov.in of Insolvency and Bankruptcy Board of India.

M.D.Selvaraj
Liquidator

Date : 3rd June 2022
 Place : Coimbatore
 Reg. No.: IBBI/IPA-N00080/2017-18/10211

EAST COAST RAILWAY

Tender Notice No. 05/ET/SPB/ENGG/2022-23
Date: 30.05.2022
e-Tender No. 03-eT-DENC-SPB-22

Name of the work: CIVIL ENGINEERING WORKS FOR CONSTRUCTION OF FOURTH INTEGRATED PIT LINE OF 650 M AND EXTENSION OF EXISTING STABILING LINE BY 257.815M AT COACHING DEPOT SAMBALPUR.

Approx cost of the work: ₹ 67,52,785.03,
EMD: ₹ 433,800/- Completion Period of the work: 12 (Twelve) Months.

Date & Time of Tender Closing: 27.06.2022 at 1500 hrs.

No manual offers sent by Post/Courier/ Fax or in person shall be accepted against such e-Tenders, even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration.

Complete information including e-tender documents of the above e-Tenders is available in website <http://www.irops.gov.in>

The tenders/bidders must have Class-III Digital Signature Certificate and must be registered or IREPS portal. Only registered tender/bidder can participate on e-tendering. All relevant papers must have to be uploaded at the time of participating on e-tendering as per instruction.

Note: The prospective tenderers are advised to revisit the website fifteen days before the date of closing of tender to note any changes/corrigendum issued for this tender.

Divisional Railway Manager (Engg.)
PR-162/NZ-22-23 Sambalpur

**BEFORE THE STATE CONSUMER
DISPUTES REDRESSAL
COMMISSION
CHENNAI, TAMILNADU
C.C.NO. 15 of 2013**

Mr.Maduvegadde Omprakash,
No.86, 15th Main, 17th Cross, Sree
Nanjundaswara Layout,
J.P. Nagar, 5th Phase,
Bangalore-560078.

EAST COAST RAILWAY
Tender Notice No. SR.DMM/KUR/EP/2022-23/05,
Date: 30.05.2022
The following tenders have been uploaded on
website www.ireps.gov.in
(1) TENDER No. 81225441, BRIEF
DESCRIPTION OF MATERIALS: BUS
TERMINAL CONNECTOR (18 MM),
QUANTITY: 3460 NOS.
(2) TENDER No. 81225469, BRIEF
DESCRIPTION OF MATERIALS: GPS BASED
JUMBO CLOCK, QUANTITY: 8 NOS.
Closing Date: 24.06.2022 (For Sl. No. 1) and
17.06.2022 (For Sl. No. 2).
Closing Time: 1500 hrs. (for both Tenders)
Sr. Divisional Materials Manager/
PR-15/N/22-23 Khurda Road

**BEFORE THE HON'BLE
MUNSIFF COURT
AT ERNAKULAM
O.S No.287 of 2018**

Plaintiff: State Bank of India, Represented by its Manager (SARC) RACPL, 1st Floor, Vankarath Towers, Palairavattom, Enkulumam-682024

Defendants 2 and 3:

1. Sudha Vinod Kumar, W/o Vinod Kumar Nair, aged about 50 years, Bindra Complex, Bldg No.A-9-50, 6th Floor, Hare Krishna Society, Mahakali Caves Road, Andheri East, Mumbai-400093

2. Meera Homes, 19/44, 1st and 2nd Floor, Hill Road, Aluva Pin-683101 represented by its Managing Partner

To the above named Defendants

The above suit is filed by the plaintiff against the defendants for a decree of recovery of money. The defendants above named shall take summons that the above suit is posted to 23-06-2022 for your appearance. You are directed to appear in person or through counsel on the day mentioned above (23-06-2022) at 11 A.M before court failing which you will be declared ex parte and the suit will be decided in your absence.

Dated this 03rd June 2022

By order
Renny Augustine
Counsel for the Plaintiff

PUBLIC NOTICE

Our client, is intending to purchase all the part and parcel of immovable property bearing no T11, measuring to an extent of 2400 Sft, along with GFFS, SF of 2260 Sft situated in Ramakrishna Gardens, in the Group Housing Layout formed by Prathamash Apartments Co-operative Housing Society Limited, in Rajamahila Vilas Extension Stage, New Bel Road, Previously with in Mathikere and Poornapura Villages,Vesanthwapura Hobli, Bangalore, from the present owners, SRI R. SRINIVAS & SMT CHANDRIKA, and they are the absolute owners and represents to our client that the Schedule Property is free from all encumbrances of whatsoever nature from whomsoever.

Any person/s having any objection or claiming any right, title or interest in the Schedule Property may file his/her/their objections with the undersigned within **FOURTEEN** days from this date. If no claim/objections is/are received within the said date, our client shall proceed with the purchase of the Property, assuming that the Schedule Property is free from all encumbrances and claims.

SCHEDULE PROPERTY

All that piece and parcel of the Immovable Property bearing No.T11 Ramakrishna Gardens, in the Group Housing Layout formed by Prathamash Apartments Co-operative Housing Society Limited, in Rajamahila Vilas Extension II Stage, New Bel Road, Previously with in Mathikere and Poornapura Villages,Vesanthwapura Hobli, Bangalore, is serially known as Khatha property bearing Municipal new No.17 (PID No. 4-170-T/11) Measuring East to West 60 Feet and North to South 40 Feet totally measuring about 2400 Sq.ft, along with Ground Floor, First Floor and Second Floor of 2260 Sft of Duplex House, thereon bounded on:

East by Road, West by: Site No.88, North by: Site no.112, South by: Site No.110.

Subramani.H
Advocate.
No.5 "Shree Sandhi"
4th Cross, Byrappa Layout,
Nagashettyahalli, Bangalore- 5600 94.
Mobile : 9980966300

**BEFORE THE STATE CONSUMER
DISPUTES REDRESSAL
COMMISSION
CHENNAI, TAMILNADU
C.C.NO. 15 of 2013**

Mr.Maduvedagade Omprakash,
No.86, 15 Main, 17th Cross, Sree
Nanjundaswara Layout,
J.P. Nagar, 5th Phase,
Bangalore-560078.

...Complainant

-Vs-

1. Chairman & Managing Director,
Sahara Prime City Ltd.,
Sahara India Centre,
No.2, Kapoorthala Complex,
Lucknow, UttarPradesh- 226024.
... Opposite Party-1

2. Zonal Manager,
Sahar Prime City Ltd., 13, 14, 15
Shakthi Nagar, Outer Ring Road,
Banaswari-560043.
... Opposite Party-2

3. Branch Manager,
Sahara India, Sahara Prime City
Ltd., 16, Rameswaram Road, (2nd
Floor) T. Nagar,
Chennai-600007
... Opposite Party-3

In the above complaint matter you
are summoned to appear first on
17-07-2014 and subsequently about
number of times reasonable
opportunity given and informed
through your counsel. So far you
have been absented to appear before
Hon'ble Commission. The Hon'ble
Commission also ordered to
substituted service of notice on
28-04-2022.

Kindly take notice that if you fail to
represent on your side next
adjourned date of **09-06-2022**,
before the Hon'ble Commission, the
complaint shall be decided ex-parte
based on the merits of the
Complaint.

G.M. Shankar, Advocate
Counsel for Complainant



AXIS BANK LTD.

Branch Address : Axis Bank Ltd.,
1 Floor, Gigaplex, NPC-1, MIDC, Airoli
Knowledge Park, Mugulсан Road,
Airoli, Navi Mumbai - 400708.

Registered Office : Axis Bank Ltd., "Trishul" -3rd Floor, Opp. Samaratheshwar Temple, Near Law Garden, Ellisbridge, Ahmedabad -380006

DEMAND NOTICE

[Under S. 13(2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act. 2002 (SARFAESI ACT) Read with Rule 3(1) of the Security Interest (Enforcement) Rule, 2002]]

The account of the following Borrower with **Axis Bank Ltd.** has been classified as NPA, The Bank issued notice under S. 13(2) of the SARFAESI Act on the dates mentioned below. In view of the non-service of notice on last known address of below mentioned Borrowers / Co-borrowers / Mortgages / Guarantors, this public notice is being published for information of all concerned. The below mentioned Borrowers / Co-borrowers / Mortgages / Guarantors are called upon to pay to **Axis Bank Ltd.** within 60 days from the date of publication of this Notice the amounts indicated below due on the dates together with future interest at contractual rates, till the date of payment, under the loan/and other agreements and documents executed by the concerned persons. As security for borrower's obligation under the said agreements, the respective asset shown against the name have been charged to **Axis Bank Ltd.** If the concerned Borrowers / Co-borrowers / Mortgages / Guarantors fails to make payment to **Axis Bank Ltd.** as aforesaid, then the **Axis Bank Ltd.** shall be entitled to exercise all or any of the rights mentioned under S 13(4) of the Act and the applicable provisions entirely at the risk of concerned Borrowers / Co-borrowers / Mortgages / Guarantors as to cost and consequences. In terms of provisions mentioned in sub-section 13 of sec.13 of the Act, all you shall not transfer by way of sale, lease, or otherwise any of the asset stated under security referred to in this notice without prior written consent of our Bank. As per the provision of the aforesaid act, Borrower / Guarantor are prohibited from transferring the said assets, in any manner, whether by way of sale, lease etc. Any contravention of the said provisions will render the concerned person liable for punishment and /or penalty in accordance with SARFAESI Act. For more details the unserved written notices may be collected from the undersigned.

Name & Address of Borrowers/ Co-Borrowers/Guarantors/ Mortgages	Outstanding Amount in Rs.
Mr. Verner Velho Legal Heir of Deceased Rachita Gupta Velho, H No. S 183/2, Sonar Bhat, Opp Wine Store Verem, Reis Magos North Goa- 403114 And Also At : Flat No 113, Tower1, On The 11th Flr, In The Building Known As "Pebble Bay" of NTI Layout, 1st Stage Nagashettyhali, Near Dollars Colony RMV Club, Kasaba Hobli, North Taluka, Karnataka Bangalore - 560094	Rs. 1,33,84,885/- (Rupees One Crore Thirty Three Lakhs Eighty Four Thousand Eight Hundred Eighty Five Only) amount as on 13/12/2021 (including interest applied till 13/12/2021 only) plus further interest (at contractual rate of interest) From 13/12/2021 thereon till the date of repayment of total dues.
Power Home Vanilla Bse - PDR018002691424	Demand Notice : 17/12/2021 Date of NPA : 09/11/2021
Details of Unsecured Property : Flat No. 113, Tower 1, On The 11th Flr, In The Building Known As "Pebble Bay" of NTI Layout, 1st Stage Nagashettyhali, Near Dollars Colony RMV Club, Kasaba Hobli, North Taluka, Karnataka Bangalore - 560094 Admeasuring: 2770 Sq. ft build up area along with Two Car Parkings Space No. 41 & 42 in the basement and common amenities provided in schedule A property.	

Date: 03/06/2022 Place : Airoli, Navi Mumbai **Authorised Officer, Axis Bank Ltd.**

2. Zonal Manager,
Sahara Prime City Ltd., 13, 14, 15
Shakthi Nagar, Outer Ring Road,
Banaswadi, Bangalore-560043.
... Opposite Party-2

3. Branch Manager,
Sahara India, Sahara Prime City
Ltd., 16, Rameswaram Road, (2nd
Floor) T. Nagar,
Chennai-600007
... Opposite Party-3

In the above complaint matter you
are summoned to appear first on
17-07-2014 and subsequently about
number of times reasonable
opportunity given and informed
through your counsel. So far you
have been absent to appear before
Hon'ble Commission. The Hon'ble
Commission also ordered to
substituted service of notice on
28-04-2022.

Kindly take notice that if you fail to
represent on your side next
adjourned date of **09-06-2022**,
before the Hon'ble Commission,
the complaint shall be decided ex-parte
based on the merits of the
Complaint.

G. M. Shankar, Advocate
Counsel for Complaintant



Look at every side
before taking a side.

Inform your opinion with
insightful perspectives.

indianexpress.com

The Indian Express.
For the Indian Intelligent.

 **The Indian EXPRESS**
— JOURNALISM OF COURAGE —

இடம் : நெல்லியாளம் (புத்தூர்) (ஓம்) ஆணையாளர்
நாள் : 01.06.2022 நெல்லியாளம் நகராட்சி
வெ.ஆ.எண்.118/செ.ம.தொ.அ./2022/தீலகிரி மாவட்டம்

சோதனை கடந்து சுதந்திரம் அடைந்தோம்; சாதனை புரிந்து சரித்திரம் படைப்போம்!